## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

TP No. 58/397-398/NCLT/AHM/2016 (New) C.P. No. 11/397-398/CLB/MB/2014(Old)

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2018

Name of the Company:

Sanjivbhai Kiritbhai Patel & Ors.

V/s.

Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

**S.NO. NAME (CAPITAL LETTERS)** 

**DESIGNATION** 

REPRESENTATION

<u>SIGNATURE</u>

Refigioners of Jacin C. 12

2. MOIZ RAFIAUL

ADVOCATE RESPONDENT

## <u>ORDER</u>

Learned FCA Mr. Kiran Shah present for Petitioner. Learned Advocate Mr. Moiz Rafique present for Respondent.

As per last order the Original Respondent revalidated the four demand drafts total amounting to Rs. 57 Lakhs and the same is handed over to the authorised representative of the Original petitioner namely Mr. Kiran Shah, FCA. The four share certificate which is retained by the Tribunal for the revalidation of the above said demand drafts are also released in favour of Original Respondent namely Mr. Dr. Arjun Odedra.

The original respondent also furnished duplicate share certificate before the Tribunal issued against the lost certificates in the name of Mr. Pankaj Chimanbhai Patel, Arora Rajinderkumar Nebraj, Arora Sarlaben Rajinderkumar, Arora Tina Rajinderkumar, Arora Deepak Rajinderkumar. The said duplicate certificates are verified by the representative of original petitioner and the same is again handed over to Original Respondent along with duly signed transfer form of the transferor as due amount is paid in compliance of the order of Hon'ble NCLAT.

[The Photostat copy of duplicate share certificate in five numbers issued by Original Respondent and transfer forms are kept in record. Photostat copy of the revalidated demand draft are also kept in record.]

Dated this the 31st day of January, 2018.

MANORAMA KUMARI MEMBER JUDICIAL

A) 6000c

31-01-2018